

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
02-05-2024 AT 10:30 AM**

CP No. 67/241/HDB/2023
u/s. 241 of Companies Act, 2013

IN THE MATTER OF:

Saritha Chandrasekhar Cordier

...Petitioner

AND

Prosol Chemicals Private Limited and others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Dr SV Rama Krishna, for Respondent Nos 1,2 and 3 present through Video Conference.

Learned Proxy counsel for petitioner present physically.

Matter passed over.

Matter called again.

Learned Counsel Ms Amrutha, for petitioner present through Video Conference and reports not ready.

Learned counsel for respondent Nos 1,2 and 3 reports ready. Rejoinder filed and the same is taken on record. Matter adjourned to 20.06.2024, on condition that if petitioner fails to get ready on the next hearing date opportunity stands closed.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)